

Central Adminisrative Tribunal
Principal Bench, New Delhi

(10)

O.A.No.2741/2001

Hon'ble Shri Shanker Raju, Member(J)

Friday, this the 16th day of August, 2002

Gurjodh Singh
Late S.Mohar Singh
48, Hargobind Enclave
Vikas Marg,
Delhi - 110 092. Applicant

(By Advocate: Mrs. Rani Chhabra)

Vs.

1. Union of India through
Ministry of Home Affairs
North Block
New Delhi.
2. Accountant General Central Revenue
AGCR Building
New Delhi.
3. The Deputy Controller of Stores
Western Railway
Ajmer
Rajasthan. Respondents

(By Advocate: Shri Madhav Panikar, through Shri Ajesh Luthra and Shri R.L.Dhawan)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

As apparent from the short reply filed by the respondents, the relief sought by the applicant has been accorded by revised his pension w.e.f. 1.1.1996 and has been fixed at Rs.3588/- per month vide PPO No.02290042778 and his Bankers have been directed to credit to his pension account the arrears of his pension due w.e.f. 1.1.1996 vide letter dated 3.12.2001.

2. However, learned counsel for applicant states that the inordinate delay and non explanation of the same by the respondents has caused grave prejudice to the applicant, who is a poor person and

has been harassed unnecessarily. In this view of the matter, finding the OA has become infructuous, the same is dismissed as having become infructuous. However, I am of the view that the respondents should be more careful in future while according retiral benefits due to the employees without any delay.

(11)

3. OA is dismissed as infructuous. No costs.

S. Raju

(Shanker Raju)
Member (J)

/rao/